

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) As per the information furnished by Government of National Capital Territory of Delhi, action for sponsoring candidates against vacancies is done within the stipulated time.

- (c) (i) Instructions have been issued to Sub-Regional Employment Officers to make submission of names of eligible candidates on merit and seniority to the employers within ten days in case names of 500 candidates are to be sent, and within 15 days in case names of candidates to be sponsored are upto 1000, and within, in any case, one month in the case number of candidates to be sponsored are more than 1000.
- (ii) After the lists of candidates to be sponsored are ready at the Employment Exchange within seven days, the Sub-Regional Employment Officer will inform the employer on telephone to send his authorised representative to come and collect the list. In case authorised official of the employer does not come within two days then on 10th day of receipt of notification of vacancies, the Sub Regional Employment Officer would ensure that the lists of candidates are positively delivered to the employer.
- (iii) To further expedite the preparation of lists of eligible candidates on merit and seniority, the computerisation of Employment Exchanges has been undertaken. At Sub-Regional Employment Exchange (Technical), Pusa, N Delhi, data/record of as many as 60,000 (approximately) candidates have been computerised and a registrant is issued a Computerised Employment Identity Card X-10(b) at the time of registration.

#### **Assistance for Cancer Control Programme**

3406. SHRI SHIVAJI VITHALRAO KAMBLE :  
SHRI RAMESH CHENNITHALA :

Will the PRIME MINISTER be pleased to state :

(a) whether there is any provision to provide Central assistance to Non-Government Organisations and Medical Colleges under the District Cancer Control Programme;

(b) if so, the total number of Non-Government organisations and Medical Colleges who received financial assistance from the Union Government under the said programme during each of the last three years,

State-wise, indicating the amount of assistance provided so far;

(c) the criteria adopted for allocating assistance to such NGOs and Medical Colleges;

(d) whether the Union Government have denied the assistance to some of the NGOs in Maharashtra; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) There is no provision of Central Financial Assistance to NGOs and Medical Colleges under District Cancer Control Project.

(b) and (c) The question do not arise.

(d) and (e) The NGOs are not eligible for assistance under District Cancer Control Project.

[Translation]

#### **Allotment of Government Accommodation**

3407. SHRI KASHIRAM RANA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have allotted Government accommodation to several persons in view of threat perception to their lives;

(b) if so, the details of such people till date;

(c) the criteria adopted for making such allotment;

(d) whether the Government have reviewed the criteria being adopted; and

(e) if so, the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) to (c) Government accommodation has been allotted to several persons in the past in view of threat perception to their lives on case to case basis with the approval of the competent authority. A list of such persons is given in enclosed Statement.

(d) and (e) As per the guidelines approved by the Cabinet Committee on Accommodation (CCA) and issued vide Directorate of Estates O.M. dated 10.10.1996, allotment of General Pool accommodation not higher than Type-VI is made on security grounds only to those persons who are in Z+ category on payment of market/special rate of licence fee initially for a period of one year on specific recommendation of Ministry of Home Affairs. Accordingly, those allottees who are not eligible are being served with eviction notices.